CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 61/6044/2021



This the 02nd day of September, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Tulsi Dass & Ors

(Advocate:- Ms. Shivani Jalali-Not Pr	resent)	Applicant
	Versus	
1. State of J&K and Ors		
		Respondents
(Advocate: Mr. Rajesh Thappa, learn	ed D.A.G.)	
	ORDER	
	[O R A L]	
(Delivered by Hon'ble Mr. Anand M	<u> Mathur, Member-A)</u>	

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e., 14.07.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun